

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 29/MP/2018

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 33 A and 33 B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and Related Matters) Regulations, 2009 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petitioner : M/s. INOX Wind Infrastructure Services Limited

Respondents : Power Grid Corporation of India Limited and Others

Date of Hearing : 23.1.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Alok Agarwal, IWISL
Shri Mayank Bughani, IWISL
Shri Ravi Sinha, IWISL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Sanjna Dua, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL
Shri Pratik Prasun, SECI

Record of Proceedings

Learned counsel for the Petitioner requested for short adjournment.

2. Learned counsel for PGCIL submitted that subsequent to issuance of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Seventh Amendment) Regulations, 2019, the issue raised by the Petitioner no more survive. Accordingly, the Petition may be disposed of.

3. After hearing the learned counsels for the parties, the Commission directed to list the petition for hearing in due course for which separate notices will be issued.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)